

tives of the trade on the Council. It has nominated three official representatives on the Working Committee and two on the Committee of Administration. Actually, three officials have been nominated out of which two are in both the Committees. These officials are; (i) Joint Chief Controller of Imports and Exports, Bombay; (ii) Joint Director (Export Promotion), Bombay; and (iii) Director, All India Handicrafts Board.

(d) The question does not arise in view of what is stated in reply to (a), (b) and (c).

Non-availability of Wagons

2670. Shri Mangalathumadam:

Shri A. Sreedharan:

Shri K. Anrudhan:

Shri P. C. Adichan:

Will the Minister of Railways be pleased to state:

(a) whether representations have been received by Government regarding the difficulties in getting railway wagons to despatch coir yarn and coir goods from Cochin and other stations in Kerala State; and

(b) if so, the action the Government have taken to help the Coir Trade in this respect?

The Minister of Railways (Shri C. M. Poonacha): (a) Yes.

(b) In spite of the heavy movement of imported foodgrains, fertilisers and other high priority traffic, efforts have been made to step up loading of coir traffic. During the period from 1st April to 8th June, 1967, 437 broad gauge wagons of coir were loaded from Cochin Harbour Terminus and other stations in the Kerala State. In addition, 55,109 quintals of coir fibre and coir products were also cleared as "Smalls" from Cochin and other stations in Kerala State. In order to improve despatches of coir, open wagons covered with tarpaulins are also being supplied for movement of this traffic.

Stoppage of Passenger Trains on Jind Junction

2671. Shri Abdul Ghani Dar: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the passenger trains coming to and going from Jind Junction do not stop near the exist gate but stop at a distance of about half a furlong on either side from the exit gate causing great inconvenience to the passengers as they have to walk over the distance with their luggage and babies;

(b) if so, the reasons therefor; and

(c) the steps taken to remove this inconvenience to passengers ?

The Minister of Railways (Shri C. M. Poonacha): (a) and (b). Yes, the trains are stopping at Jind Junction station at a distance of about 30 yards in up direction and 70 yards in down direction from the exit gate in accordance with the yard lay-out of the station.

(c) No inconvenience has been complained of by the passengers.

Industries in Bihar

2672. Shri Kameshwar Singh:

Shri A. Sreedharan:

Shri Nihal Singh:

Shri K. M. Madhukar:

Shri Sri Chand Goel:

Shri Shiva Chandra Jha:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the amount given to Bihar Government by the Central Government to set up industries during 1966-67; and

(b) the amount spent by the State during 1966-67 and the number of units set up in Bihar during the above period?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) A sum of Rs. 93.35 lakhs

was allotted to the Bihar Government as Central assistance for setting up of industries during 1966-67.

(b) The State Government spent Rs. 96.45 lakhs for the purpose. 396 industrial units were set up in the State during 1966-67.

Button Industries

2673. Shri K. M. Madhukar:
Shri Ramavatar Shastri:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the places in our country where M.O.P. Button industries operate;

(b) the total output of these M.O.P. button industries per year;

(c) whether these buttons are exported to other countries; and

(d) which country is the main importer of M.O.P. buttons?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) to (d). The information is being collected, and will be laid on the Table of the House.

Issue of Industrial Licences

2674. Shri Shinkre: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the number of persons belonging to Goa, Daman and Diu who have applied for industrial licences during the period from April 1966 to March 1967; and

(b) whether their applications have been considered and if so, the decision taken thereon?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) Three parties from Goa, Daman and Diu applied for industrial licences, during the period April 1966 to March, 1967.

(b) Application from one of the parties is under consideration. The

applications from the two other parties were for the manufacture of "Iron ore Pellets", which item is not covered under the Industries (Development and Regulation) Act, 1951. The parties have been advised accordingly.

Import of Cotton by Dhanrajmal Gobindran

2675. Shri Sheopujan Shastri:
Shri J. H. Patel:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Shri K. Anbazhagan:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that hundred of bales of cotton were imported by Dhanrajmal Gobindran for New Commercial Mills and delivered to Mafatlal Group of Mills without any permit;

(b) whether, cotton imported by the Khadi Mills through the same firm was similarly delivered to Century Mills of the Birla Group without the requisite permit;

(c) if so, the actual quantities sold without permit to Mafatlal and Birla Group Mills, and the values involved; and

(d) the action taken against parties involved in these irregular and illegal transactions?

The Minister of Commerce (Shri Dinesh Singh): (a) to (c). The matter is being looked into.

(d) Does not arise at this stage.

Substitutes and Casual Employees at Itarsi Station

2676. Shri Nitiraj Singh Chaudhary: Will the Minister of Railways be pleased to state:

(a) whether Railway Board's orders regarding substitutes and casual employees working at Itarsi Station on the Central Railway are being complied with ;

(b) if so, why substitutes working for over one year have not been given